

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III

20. C.P.(IB)-539(MB)/2022

CORAM: SHRI H. V. SUBBA RAO, MEMBER (J)
SMT ANURADHA SANJAY BHATIA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **23.09.2022**

NAME OF THE PARTIES: SREI INFRASTRUCTURE FINANCE LIMITED

Vs.

SUPREME INFRASTRUCTURE INDIA LIMITED

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Rohit Gupta, counsel appearing for the Petitioner, Mr. Rohan Agrawal, counsel appearing for the Corporate Debtor are present through virtual hearing.

Counsel appearing for the Corporate Debtor submits that they have already filed reply along with an Interlocutory Application for setting aside the ex-parte order dated 12.08.2022 passed against Corporate Debtor and the same is yet to be numbered by registry. List this matter on **07.10.2022**.

Sd/-
ANURADHA SANJAY BHATIA
Member (Technical)

//SKS//

Sd/-
H. V. SUBBA RAO
Member (Judicial)